

**OFFICE OF THE
HIGH COURT LEGAL SERVICES COMMITTEE**

NOTIFICATION

Dated, the 14th Sept., 2016

No.HCM/LSC-4-2016/Estt./ *44834* Pursuant to Reg.8 of the National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010 and with a view to increase the existing strength of panel of lawyers, applications are invited from all intending advocates for empanelment as Panel Lawyers of the High Court Legal Services Committee (HCLSC).

No. of Panel lawyers: 9.

Eligibility: Minimum 3 years experience at the Bar.

Last date of submission of application: 1st October, 2016.

Selection Procedure: Selection will be made by the Chairman, HCLSC in consultation with a Selection Committee.

The applications are to be submitted in the format below with the following documents enclosed along with.

- (i) 2 passport size photos, with one of them pasted on the application.
- (ii) Copy of enrolment certificate issued by the State Bar Council (self attested).
- (iii) Copy of LL.B. Mark sheet and any certificate showing date of birth.

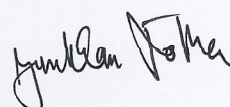
Sd/-
(Yumkham Rother)
Secretary
HCLSC

Endt. No. HCM/LSC-4-2016/Estt./ *44835-45*

Dated, the 14th Sept., 2016.

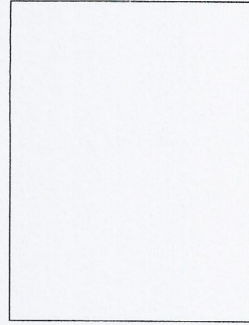
Copy to :-

1. The Hon'ble Chairperson, HCLSC.
2. The Ld. Advocate General.
3. The Registrar General, High Court of Manipur.
4. The Ld. Sr. Govt. Advocate (H/C).
5. The President, High Court Bar Association, Manipur.
6. The President, High Court of Manipur Bar Association.
7. The President, AMBA.
8. Member Secretary, MASLSA.
9. P.S. to Hon'ble the Chief Justice.
10. Notice Board.
11. The Guard File.


Secretary
HCLSC

To

The Secretary,
High Court Legal Services Committee
rotheryumkh@yahoo.in
C/o. Office of MASLSA
High Court Complex



Paste a recent passport sized photograph

1. Name: Shri/Smt/Miss:
2. Full Address:
.....
Phone No. (compulsory) :
- Email ID (compulsory):
3. Gender: (Male/Female):
4. Name of (Father/Mother):
5. Year of Enrollment as
 Advocate:
6. If practicing under a senior colleague, name of the said advocate:

7. Nature of cases conducted so far: (Civil/Criminal/Revenue):
8. Name of the Courts in which the above cases are conducted:

9. The type of cases which the applicant may prefer to be entrusted with:

10. List of cases for which the applicant had appeared/is appearing as a lawyer:

Sl. No.	Cause Title	Case No.	If disposed, the date	Nature of participation (e.g. assisted senior, argued, drafted petition, etc.)

Sl. No.	Cause Title	Case No.	If disposed, the date	Nature of participation (e.g. assisted senior, argued, drafted petition, etc.)

- * Indicate only the main cases without interlocutory applications.
- * Annex extra sheets if needed.

Signature of the applicant